



# HARYANA STATE POLLUTION CONTROL BOARD

## REGIONAL OFFICE, BAHADURGARH

SCF No. 42 & 43, SHOPPING CENTRE, SECTOR-6, HUDA, BAHADURGARH  
Ph No. 01276-243077-242078, E-Mail: hspcbrobdh@gmail.com, Web: hspcb.gov.in

No. HSPCB/BDR/2020/ 31-33

Dated: 22/05/2020

To

The Registrar,  
National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi-110001.

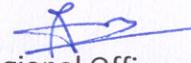
**Sub: OA No. 951/2019 titled as Ravinder Dabas Vs Govt. of NCT of Delhi.**

**Ref: NGT order dated 13.02.2020.**

The Hon'ble National Green Tribunal vide order dt. 13.02.2020 has directed that HSPCB should look into the matter and take appropriate action in accordance with law and furnish a detailed action taken report before the Tribunal.

In view of the above, please find enclosed herewith the detailed action taken report in the matter of OA. No. 951/2019 titled as Ravinder Dabas Vs Govt. of NCT of Delhi. The next date of hearing is 19.06.2020.

DA/As above

*o/c*   
Regional Officer  
Bahadurgarh Region  
*h*

Endst. No. HSPCB/ BDR/2020/

Dated:

A copy of the above is forwarded to the Sh. Anil Grover, Additional Advocate General, A-174, 2<sup>nd</sup> Floor, Defense Colony, New Delhi-110024 for information.

*o/c*   
Regional Officer  
Bahadurgarh Region  
*h*

Endst. No. HSPCB/ BDR/2020/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

*o/c*   
Regional Officer  
Bahadurgarh Region  
*h*

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 951 OF 2019

**IN THE MATTER OF:-**

Ravinder Dabas

.....Applicant

. Versus

Govt of NCT of Delhi.

.....Respondents

**REPORT ON BEHALF OF HARYANA STATE POLLUTION  
CONTROL BOARD (HSPCB), IN COMPLIANCE OF ORDER  
DATED 13/02/2020.**

**MOST RESPECTFULLY SHOWETH:-**

1. This Hon'ble Tribunal has taken cognizance of the complaint alleging illegal functioning of charcoal factory in Village Galibpur, Najafgarh, near Daurala Border, New Delhi 110073. This Hon'ble Tribunal directed DPCC to look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

2. That after considering the report submitted by the DPCC, the Hon'ble Tribunal vide order dated 13.02.2020 directed the Haryana State PCB to furnish an action taken report in the matter before the next date by Email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).
  
3. There is a Hot mix plant namely M/s A.S. Infratech Village Badsha, DisttJhajjar Haryana. The said Hot mix plant is obtaining regular consent to operate from the Haryana State Pollution Control Board and last Consent to operate was issued to the said hot mix plant on dated 30/01/2020 for the period 01/04/2020 to 31/03/2025(attached as **Annexure R/1**). while issuing the consent to operate the said hot mix plant was inspected by the field officer of HSPCB on dated 17/01/2020 and sample of Air emissions was collected from the stack of the Hot mix plant. The laboratory of Haryana State Pollution Control Board, Hissar has released the report vide no 342 dated 22/01/2020 (attached as **Annexure R/2**) and the report shows that the parameters are within limits and the Hot mix plant is complying with the norms.

- 4. The said hot mix plant was again visited on 12.05.2020 and found that the hot mix plant is lying closed due to lockdown. The inspection report are attached herewith as **Annexure R/3**.
  
- 5. The strict vigil shall be kept w.r.t. air emissions from the unit, when it comes into operation.

The Report is submitted for kind consideration of this Hon'ble Tribunal. The direction passed by this Hon'ble Tribunal shall be complied with in true letter and spirit.

PLACE: Behadurgarh  
DATED: 22/05/2020

  
**Regional Officer**  
**Haryana State Pollution Control Board**  
**Bahadurgarh Region**

Annx - R/1

4



# HARYANA STATE POLLUTION CONTROL BOARD

SCF No. 42 & 43, Shopping Centre, Sector-6,  
Huda, Bahadurgarh Ph. 01276-243077 (O)

Email:- hspcbrobdh@gmail.com

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313122320JHACTOA7160675

Dated:30/01/2020

To.

M/s :A.S. INFRATECH  
Village - Badsha, Distt. Jhajjar

Subject: Grant of consent to operate to M/s A.S. INFRATECH.

Please refer to your application no. 7160675 received on dated 2019-12-26 in regional office Bahadurgarh. With reference to your above application for consent to operate, M/s A.S. INFRATECH is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	01/04/2020 - 31/03/2025
Industry Type	Hot mix plants
Category	ORANGE
Investment(In Lakh)	86.1900024
Total Land Area(Sq. meter)	2700.0
Total Builtup Area(Sq. meter)	2200.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	2.0 KL/Day
Number of outlets	1.0
<b>Mode of discharge</b>	
1. Domestic	septic tank
2. Trade	0
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
Number of stacks	1
<b>Height of stack</b>	
1. Stack to HMP	25 meter
<b>Emission parameters</b>	
1. SPM	150 mg/m3
<b>Product Details</b>	
1. Bituminous material	200 Metric Tonnes/day
<b>Capacity of boiler</b>	

1. NA	Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Diesel	4 KL/day
<b>Raw Material Details</b>	
Stone grit	100 Metric Tonnes/Day
Bitumen	10 Metric Tonnes/Day
Stone dust	20 Metric Tonnes/Day

*Regional Officer, Bahadurgarh  
Haryana State Pollution Control Board.*

### Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the

consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

1. That the unit shall apply for renewal of consent to operate 90 days earlier, before the expiry of previous consent to operate obtained from the Board.

2. That unit will operate its pollution control devices properly and effectively to keep the parameters within limit.

3. That unit will submit the sampling report under Water and Air Act, as applicable.

4. That the unit will not expand its production activity from the existing and will not increase any pollution load under Water Act, 1974, Air Act, 1981 without prior approval of the Board.

5. That if the sampling report under Water Act, 1974 and Air Act, 1981 will found exceeding in parameters at any stage and found increase in pollution load at any stage consent to operate granted will be revoked.

**HARYANA STATE**

Krishan Kumar

Digitally signed by  
Krishan Kumar  
Date: 2020.01.30  
18:27:08 +05'30'

**Regional Officer, Bahadurgarh  
Haryana State Pollution Control Board.**

Annexure - R/2

7

20/238  
19/2/20



LABORATORY OF  
THE HARYANA STATE POLLUTION  
CONTROL BOARD  
Bays-7-8, UE-II  
HISAR - 125005

17  
3/2  
ER

AEE-1/AEE-II/SCI 'B'/JEE  
ASSTT./CLERK

R.O. BDH.

Issued to,

M/s A.S. Infratech (H.R. Builder),  
Vill- Badsha,  
Distt. Jhajjar.

Nature of Sampling: Paid.  
Report No. 342  
Dated: - 22.01.2020

Description of Sample: - Received on 18.01.2020 a sample of Stack emission from **Sh. Ranbir Singh, (SC-B)** of the Board Collected from the Premises of the factory on 17.01.2020. The Sample has been analyzed from 18.01.2020 to 22.01.2020. The Plant data and analysis report is as follows:-

**ANALYSIS REPORT**

- 1. Name of the plant section : HMP
- 2. Stack attached to : HMP
- 3. Normal operating schedule : As Per Normal
- 4. Type of chimney : Metal
- 5. Stack height from ground level : 25 mtr
- 6. Diameter of Stack : 600 mm
- 7. Sampling duration : 30 min.
- 8. Stack temperature (°C) : 86
- 9. Average Stack Velocity (m/Sec.) : 5.69
- 10. Quantum of emission (M<sup>3</sup>/Sec.) : 1.6
- 11. Carbon Dioxide % : ----

	Results	Permissible Limit
1. Suspended Particulate Matter, mg/Nm <sup>3</sup>	54.3	150.0
2. Sulphur dioxide, mg/Nm <sup>3</sup>	22.0	----
3. Oxides of Nitrogen, mg/Nm <sup>3</sup>	2.6	----
4. Product	Bituminous Meterup	
5. Fuel	Diesel/LDO	

Sample collected/ not collected by us  
Sample Consumed in Testing

*Rally*  
LABORATORY TECHNICIAN

FTMS- 5235

*Alhmi*  
LABORATORY INCHARGE

HSPCB/LAB/HR/2020/ 1646

Dated:- 22/01/20

- 1. Copy to The Member Secretary, HSPCB, Panchkula.
- 2. Copy to Regional Officer, I
- 3. Copy to CC Unit.



## HARYANA STATE POLLUTION CONTROL BOARD, BAHADURGARH SPOT INSPECTION REPORT

1. Name of the industries : M/s : A.S. Infra Tech  
Vill - Badsa, Distt - Jhajjar
2. Inspection : Time: 2.30 P.M Date: 12.5.2020 Place Badsa village
3. Location of industries : Vill - Badsa. Distt - Jhajjar
4. Raw material : Stone Dust, Rori & Bitumen
5. Product : Bituminous Material Approx 200 MT/day
6. Process : - Mix of Raw Material
7. Name of the M.D/  
Director/Partners/Prop. : Sh. Avtar Singh Prop.
8. Water Pollution :  
a) Source of water pollution : N.A  
b) Status of control devices
9. Air Pollution :  
a) Source of Air pollution : - Hot Mix Plant -  
b) Status of Control Measures : - Baghouse having Fabric filter of Latest technology.
10. Status of Hazardous Waste : N/A
11. Status of D.G. set : - 2 no Installed with Inbuilt Acoustic Enclosures
12. Remarks :  
- Unit established after obtaining consent to establish from the Board.  
- Consent to operate is valid upto 31.3.2025  
- Unit is meeting emission norms as well as sitting norms fixed for hot mix plants

*[Signature]*

Signature of owner/Partner/  
Representative/M D /Manager of the Industry with  
designation

*Avtar Singh  
PROP*

*[Signature]*

Signature of inspecting 12.5.2020  
officer/officers